

1	2	3	4
14. Shri S. S. Sharma Principal, KV, No. 2, Kanpur.	Irregular admission and un- authorised collection.	Disciplinary authority has decided to charge- sheet the Principal.	
15. Shri S. M. Ghouse Principal, KV No. 2, Pondicherry.	Appointment of Group 'D' employees in impersonation and accepting assignment broad.	—Do—	
16. Shri K. D. Trivedi Principal, KV No. 1, Salt Lake, Calcutta	Irregularities in making admissions	Referred to C.V.C.	
17. Shri G. Rama Principal, KV, Mugalsarai.	Irregularities in appointment/ admissions.	Disciplinary authority has decided to charge- sheet the Principal.	
18. Shri K. K. Dixit Principal, KV, Ranikhet.	Financial/admission irregularities/ harassment to lady teacher.	—Do—	

### Claim of Existence of Saryu River in Afghanistan

872. SHRI CHIMANBHAI MEHTA :

SHRI SARADA MOHANTY :

SHRIMATI MIRA DAS :

SHRI MOHD. KHALEELUR RE-  
MAN :

Will the Minister of HUMAN RESOU-  
RCE DEVELOPMENT be pleased to  
state :

(a) whether Government's attention has  
been drawn to the news item which appea-  
red in "The Times of India" of the 20th  
October, 1992 regarding a claim that Saryu  
River existed in Afghanistan as 'Horeyu'  
river in ancient times;

(b) whether it is a fact that another as-  
trophysicist has announced his conclusions  
that Ramayana period dates back to Rig-  
Vedic period and the lands depicted in  
Ramayana are traceable in Afghanistan;  
and

(c) if so, what is Government's reaction  
thereto?

THE DEPUTY MINISTER IN THE  
MINISTRY OF HUMAN RESOURCE  
DEVELOPMENT (DEPARTMENT OF  
EDUCATION AND DEPARTMENT OF  
CULTURE) (KUMARI SELJA) : (a)  
and (b) Yes, Sir.

(c) The hypotheses proposed by the two  
scholars are based on a literary exercise and  
not on archaeological evidence. Besides

no period of Indian archaeology could be  
termed as Rig Vedic as well as Ramayana  
period. Nor is it possible to establish  
such a sequence in archaeological terms.

राज्य भण्डारों की नियंत्रण में प्रमुख खनिज

873 श्री शिवचरण सिंह : क्या  
मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या प्रमुख खनिजों को राज्य सरकारों  
के नियंत्रण के अधीन लाने की संभावना है,  
यदि हाँ, तो कब तक और यदि नहीं, तो  
इसके क्या कारण हैं;

(ख) खनिज संबंधी विवादों और अधिकारों  
के बारे में राजस्थान सरकार द्वारा क्या-  
क्या मांगें रखी गई हैं; और

(ग) केन्द्रीय सरकार द्वारा उस संबंध में  
अब तक क्या कार्यवाही की गई है ?

श्री सचिवराज के राज्य मंत्री (श्री बलराम सिंह  
यादव) : (क) राज्य सरकारों को पहले ही  
सभी खनिजों के भूस्वत्व/खनन पट्टे देने  
(कुछ मामलों में केन्द्र सरकार को अनुमति  
के अनुसार) और इस प्रकार के पट्टेधारियों  
से डेडरॉट/रायल्टी वसूल करने और अपने  
पास रखने के अधिकार दे दिए गए हैं।

(ख) केन्द्र सरकार ने खान और खनिज  
(विनियमन और विकास) अधिनियम,  
1957 में संशोधन करने के बारे में राज्य  
सरकारों से कुछ सुझाव मांगे थे, उसके उत्तर